

22.10.90.

CA 913/90

Present: Applicants No. 1, 2, 3, 5 and 6 are present in person. Applicant No. 4 is not present.

On behalf of the respondents, Shri P.H. Ramchandani, Sr. Counsel, is present.

KV Five of the applicants stated that

Shri Yogesh Kumar Srivastava, Applicant No. 4, has authorised them to proceed in his behalf etc. The applicants have prayed that their cases may be decided today without any further adjournment although ^{their} learned counsel Shri D.K. Sinha had prayed for adjournment in this case. All the applicants had appeared in the Civil Service Examination in 1988 but could not appear in the Civil Service Examination, 1989 ^{As} as they were over age. They prayed that they may be allowed to appear in the 1990 Civil Service Examination as they are within the age limit as the Government has allowed the fourth chance and age relaxation for the same.

We find that this case is similar to the case of Dr. Hardeep Singh & Mrs. Vs. Union of India & Mrs. (C.A. 2000/90). In that case, we had taken a decision that the candidates who have succeeded in the C.S.E. 1987 and allocated to a service would be eligible for one more opportunity subject to the provisions of the C.S.E. Rules, 1987 which allows them to appear in the 'next examination'. As the next examination was held in the year 1989, we are of the view that they should ^{can} not be allowed another chance in

1990. 1990

913/90

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We, therefore, find no merit in their contentions and the application is accordingly dismissed.

There will be no order as to costs.

D. C. Pathur

(D.C. PATHUR)
VICE-CHAIRMAN (A)

22.10.90.

Amitav Bickerji

(AMITAV BICKERJI)
CHAIRMAN

22.10.90.